

**THE HIGH COURT OF MANIPUR
AT IMPHAL**


NOTIFICATION No. 117

Imphal, the 18th June, 2021

No. HCM/MJS/CP-2/92-Estt/ 91074 In supersession of all the earlier notifications and in exercise of the power conferred by Section 482 of the Code of Criminal Procedure, 1973, the High Court of Manipur is pleased to direct all the outlying Sessions/Special and Magistrate's Court to conduct remand of Under Trial Prisoners (UTPs) which falls within their respective jurisdiction, lodged in the existing jails under Section 167 Cr.P.C. In the event of any practical difficulties in conducting the remand physically, the remand may be conducted by using 'Virtual Mode'.

This notification will come into effect from the 25th June, 2021.

By order,

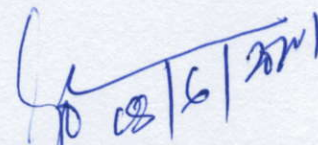


(GOLMEI GAIPHULSHILLU)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Endt. No. HCM/MJS/CP-2/92-Estt/ 91075-88 Imphal, the 18th June, 2021

Copy to :

1. *The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur – for Lordship's kind information.*
2. *The Chief Secretary (Home), Government of Manipur.*
3. *The Director General of Police, Manipur.*
4. *All the District & Sessions Judges of Manipur.*
5. *The Secretary (Law), Government of Manipur.*
6. *The Additional Director General of Police (Prisons), Manipur.*
7. *All Chief Judicial Magistrates/Magistrates of Manipur.*
8. *Central Project Coordinator – for uploading on official website.*
9. *All Deputy Commissioners, Manipur.*
10. *All Superintendents of Police, Manipur.*
11. *All the Public Prosecutors, Manipur.*
12. *The Superintendent, Manipur Central Jail, Sajiwa.*
13. *The Superintendent, Manipur Central Jail, Imphal.*
14. *Guard File.*



REGISTRAR GENERAL
HIGH COURT OF MANIPUR